IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A. NO.2089/92

13.08.1992

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Shri O.P. Jain

...Applicant

Vs.

Delhi Administration

...Respondents

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Hon'ble Shri J.P. Sharma, Member (J)

For the Applicant

...Shri A.K. Behra

For the Respondents

...No ne

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?

JUDGEMENT (CRAL)

This is an application filed by Dr.O.P. Jain, who was serving in Delhi Administration, CHS Scheme and he superannuated on 30.6.1992. The applicant has filed this application stating that since he is undergoing financial hardship for non-grant of retirement benefits, so the respondents be directed to pay the retirement benefits including pension, gratuity, commutation of pension etc.

2. I have heard the learned counsel, Shri A.K. Behra at length. The applicant has already retired on 30.6.1992 and it is disclosed during the course of the arguments that the applicant has been paid the balance amount of GPF outstanding in his name.

The applicant has not made any effective representation, though the learned counsel for the applicant stated at the Bar that he had made a representation on 11.8.1992. The learned counsel has also referred to the authority of Chander Snekhar Prasad Vs. Union of I_n dia, reported in 1989(9) ATC 13 where the Patna Bench of the Central Administrative Tribunal held that the applicant should be paid at least the provisional pension the month following his retirement.

3. Taking into account all these considerations and the financial stringency likely to be suffered by the applicant, the application is disposed of at the admission stage itself with the direction to the respondents to finalise the retirement benefits/terminal benefits of the applicant within a period of three months from the date of receipt of a copy of this judgement. The respondents may also consider the grant of provisional pension to the applicant in case there is any hurdle in finalising the case even within three months, as earliest as possible preferably within a period of one month. The applicant has already made a representation on the same day when he filed the application before the Tribunal, i.e., on 11.3.1392 and the respondents are directed to dispose of the same expeditiously. In case the applicant is still aggrieved by

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the decision of the respondents or provisional pension is not granted to him, he can again come for the redress of his grievances.

> (J.P. SHARMA) SHARMA (J)

13.08.1992

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